

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Contempt Case No. 22 of 2019

IN

Company Appeal (AT) (Insolvency) No. 586 of 2019

IN THE MATTER OF:

**Cachar Paper Project Workers'
Union (INTUC)**

...Appellant

Versus

**Hindustan Paper Corporation
Ltd. & Anr.**

...Respondents

Present:

**For Appellant : Mr. Manoj Swarup, Senior Advocate with
 Mr. Anish Roy, Advocate**

For Respondents : Mr. Rahul Sharma, Advocate

ORDER

18.09.2019 Having heard the learned counsel for the Appellant and Mr. Rahul Sharma, Advocate appearing on behalf of the 'Liquidator', no ground is made out to initiate the contempt proceedings.

The contempt case is dismissed.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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